## HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

## MAIN CASE No: Writ Petition (SR) No.29942 of 2020

## PROCEEDING SHEET

SL. NO.	DATE	ORDER	OFFICE NOTE
01)	20.12.2020	DVSS, J	
		I.A.No.1 of 2020	
		<u>in</u> WRIT RETITION (SR) No 20042 of 2020	
		<u>WRIT PETITION (SR) No.29942 of 2020</u>	
		Notice before admission.	
		This matter was taken up as House	
		Motion at 4.30 p.m.	
		This Court has heard Sri L.J.Veera	
		Reddy, learned counsel for the petitioners,	
		learned Government Pleader for Municipal	
		Administration and Sri Suresh Kumar Reddy	
		Kalava, learned standing counsel for the 2 <sup>nd</sup>	
		respondent.	
		The petitioners before this Court have	
		raised number of legal and factual issues.	
		They state that the notice was issued in the	
		name of the wrong society; that there is an	
		approved building plan for the building and	
		the shops, which was granted in the year	
		1978; that a composite notice was issued	
		under three different sections of the Act etc.	
		However, Sri Veera Reddy, fairly concedes that	
		the plan, which is now appended to the Writ	
		Petition was not submitted to the Municipal	
		authorities. He submits that in view of the	
		fact that there is an approved building plan,	
		carrying out the demolition by addressing a	
		notice directly to the police etc., particularly on	
		Saturday and Sunday, is not warranted.	
		Therefore, he prays for an interim order.	
		Learned Government Pleader for	
		Municipal Administration and Sri Suresh	
		Kumar Kalava, learned Standing Counsel	

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		appears for the 2 <sup>nd</sup> respondent.	
		Sri Suresh Kumar Reddy Kalava	
		submits that the action was not taken	
		overnight, that earliest notice was addressed	
		in September, 2020 and as the material that is	
		required was not produced the respondents	
		had to give the final notice, since there is an	
		obstruction to the free flow of traffic etc. He	
		points out that in the full period of three	
		months the petitioners could not prove that	
		there is an approved plan. Therefore, he	
		submits that the respondents had no option	
		but to issue the impugned notice. He therefore	
		states that this is not the case in which the	
		Court should grant any interim order.	
		After hearing both the learned counsel,	
		this Court notices that there is a plan which	
		has been filed. The petitioners have come	
		before this court with a specific statement that	
		there is an approved plan, which is issued in	
		1979. It was fairly conceded by the learned	
		counsel for the petitioners that this plan was	
		not submitted as it could not traced earlier.	
		Now, the learned counsel for the petitioners	
		submits that they are willing to submit the	
		plan to enable the respondents to examine	
		whether the building plan has been sanctioned	
		or not.	
		This Court after hearing both the	
		learned counsel notices that the petitioners	
		have come before this Court with a specific	
		case that they have an approved building plan.	
		If the plan is actually approved and in	
		existence, carrying out the demolition of the	
		entire building would cause irreparable loss,	
		particularly as there are businesses in the said	
		premises. Therefore, the petitioners are given	

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		an opportunity to submit the plan and all the	
		necessary documents by 22.12.2020 to the $2^{nd}$	
		respondent. The 2 <sup>nd</sup> respondent is given a	
		further period of two days time to examine the	
		building plan and take a decision on the same.	
		The petitioners are also directed to cooperate	
		and not delay in filing all the documents.	
		Similarly, the 2 <sup>nd</sup> respondent is directed to	
		immediately examine the issue and decide	
		about further action to be taken. The $2^{nd}$	
		respondent can examine the plan and	
		communicate his decision to the petitioners	
		immediately.	
		Till such a decision is taken after the	
		plan etc., are submitted, there shall be an	
		order restraining the respondent authorities	
		from carrying out the demolition.	
		List on 25.12.2020.	
		20.12.2020	
		Ssv	

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